

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

(Hearing through video conferencing)

**ORIGINAL APPLICATION No.211/2107/2020  
(with MA Nos.211/2099/2020 & 211/2102/2020)**

**Dated this Monday, the 02<sup>nd</sup> day of November, 2020**

**CORAM : DR. BHAGWAN SAHAI, MEMBER (A)**

1. Smt. Vandana Pradipkumar Bagde  
Wd/o Pradipkumar Bagde, Age 49 years about,  
R/o : C/o Shri Sheshrao Dhoke, Nirman Colony,  
Plot No.53, Behind Bodhiratan Buddha Vihar,  
Nara Ghat, Near Jaripatka Police Station, Nagpur 440 014.  
Email Id- vandanabagde10@gmail.com  
Mobile No.:8668817186.

2. Ku Pooja P Bagde, Age- 24 yrs about,  
R/o: C/o Shri Sheshrao Dhoke, Nirman Colony,  
Plot No.53, Behind Bodhiratan Buddha Vihar,  
Nara Ghat, Near Jaripatka Police Station, Nagpur 440 014.  
Email Id- poojabagde1995@gmail.com  
Mobile No.:8668817186.

- Applicants

(By Advocate Shri S.G.Bhandare)

**Versus**

1. Union of India through the Secretary,  
Government of India, Ministry of Defence,  
New Delhi 110 001.  
Email: defsecy@nic.in.

2. The Commandant, Sainya Vidhi Sansthan,  
Institute of Military Law Kamptee- 441 001.

3. The Major General (Army),  
JAG Office of Judge Advocate General,  
IHQ of MOD (Army), New Delhi  
C/o 56 Army Post Office Pin : 900 256,  
New Delhi 110 011, Email: Not Available.

- Respondents

(By Advocate Shri R.G.Agarwal)

**ORAL ORDER**

Present: Shri S.G.Bhandare, learned counsel for the applicant  
and Shri R.G.Agarwal, learned counsel for the respondents.

This matter was heard today through video conference, with the consent of both the counsels for the parties.

2. In the OA, it has been pleaded that late Shri Pradip kumar Bagde while working as Daftry (MTS) with the office of Commandant, Sainya Vidhi Sansthan, Institute of Military Law, Kamptee, Pune died in harness on 10.02.2017. The applicant No.1 is widow of late Shri P.K.Bagde and applicant No.2 is daughter of late Shri P.K.Bagde.
3. After his death on 10.02.2017, the applicant No.1 made application on 25.04.2017 (Annex A-1) to the respondent No.2 for employment on compassionate ground. Thereafter, the applicant has been following up her case with the respondent number 2 and the last representation submitted by her is of 21.09.2020 (Annex A-2). However, the respondents have not yet decided the case of the applicant for appointment on compassionate grounds. Even reply from the respondents under RTI on 10.09.2020 mentions that the exact date cannot be communicated for offering appointment on compassionate ground.
4. In view of this pending representation of the applicant since April, 2017, MA No.2102/2020 filed by the applicant for condonation of delay in filing of the OA is allowed. MA No.2099/2020 for filing this OA jointly is also allowed.
5. In view of the pending representation of the applicant since April, 2017, the OA seeks direction to the respondent No.2 to consider her pending representation for appointment on compassionate ground and decide it within a stipulated period of

time. The learned counsel for the respondents has no objection in issuance of such direction while disposing of this OA.

6. In view of these submissions of for both the parties, this OA is disposed of with direction to the respondent No.2, the Commandant, Sainya Vidhi Sansthan, Institute of Military Law, Kamptee, Pune to consider and decide the pending representation of the applicant dated 25.04.2017 along with subsequent reminder dated 21.09.2020 within two months from the date of receipt of certified copy of this order and to pass a reasoned and speaking order as per stipulations under applicable rules and instructions, and thereafter, communicate it to the applicant. Before deciding the case of the applicants, the respondent number 2 should also provide them an opportunity of being heard.

7. With this, the OA stands disposed of. No order as to costs.

(Dr. Bhagwan Sañhāi)  
Member (Administrative)

kmg\*

